

व्यक्तियों पर भी विदेशी मुद्रा सम्बन्धी प्रतिबन्ध लगा दिये गये हैं ;

(ख) यदि हां, तो क्या प्रतिबन्ध लगाने गये हैं ; और

(ग) 1965-66 में उक्त कार्यों के लिये कुल कितनी धन राशि मंजूर की गई और उसमें से बन्तः कितनी राशि खर्च हुई ;

बिस्स मंत्री (श्री शशीन्द्र चौधरी) :

(क) जी हां

(ख) 19 अगस्त, 1965 के तारंकित प्रश्न संख्या 108 के उत्तर में सभा की मेज पर एक विवरण रखा गया था कि जिसमें बताया गया था कि 1965-66 में इस सम्बन्ध में क्या नीति अपनाई गयी थी ।

(ग) विदेशों में शिक्षा प्राप्त करने के लिए 3.53 करोड़ रुपये की विदेशी मुद्रा दी गयी थी जो तकनीकी शिक्षा और दूसरे प्रकार की उच्च शिक्षा के लिए थी । विदेशी मुद्रा का प्रेषण, अधिकृत व्यापारियों द्वारा रिजर्व बैंक द्वारा जारी किये गये परमिटों के आधार पर किया जाता है और इस प्रकार वास्तविक रूप से भेजी गई और सूचित की गयी विदेशी मुद्रा का अलग से हिसाब नहीं रखा जाता ।

Unrealised Customs Duty

5414. **Shri Yashpal Singh:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that nearly Rs. 1.5 crores as arrears of customs duty are lying unrealised in the country on the 30th June, 1965; and

(b) if so, the steps taken by Government to realise the same?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) According to Government's information the arrears of customs duty lying un-

realised as on 30th June, 1965 amount to Rs. 84 lakhs only (Approx.).

(b) After issue of demand notices, the parties are being regularly reminded to pay the duty and on their failure to pay the duty, following action is being taken depending on the merits of each case:

- (i) Any money owing to the party by the Customs Department is deducted for being adjusted against the outstanding demand.
- (ii) Detention and sale of goods under the control of the Customs Department is being resorted to, if the owner of the goods does not pay the duty.
- (iii) Where the measures mentioned at (i) and (ii) do not prove fruitful, certificates specifying the amounts due from the party concerned are sent to the Collector of the district in which the party owns any property or resides or carries on business and the said Collector on receipt of such certificates proceeds to recover the specified amount as if it were an arrear of land revenue.

In some baggage cases the nearest Central Excise/Customs officers are instructed to contact the parties concerned to expedite recovery.

Krishna-Godavari Waters Dispute

5415. **Shri Yashpal Singh:**
Shri Kolla Venkiah:
Shri M. N. Swamy:
Shri Jashwant Mehta:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government of Maharashtra have requested that a Tribunal be set up to resolve the Krishna-Godavari dispute;

(b) if so, the reaction of Government thereto; and

(c) the action taken in the matter?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) to (c). Yes. The request was made in 1963. Government believes that river disputes should be settled as far as possible through negotiations. Discussions with the Chief Ministers of the concerned States were held and further meetings are being held to settle the matter by agreement of the States concerned.

Durgapur Barrage

5416. **Shri Subodh Hansda:**
Shri S. C. Samanta:
Shri Bhagwat Jha Azad:
Shri P. C. Borooah:
Shri M. L. Dwivedi:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the transfer of ownership of Durgapur Barrage and Irrigation canal has been completed; and

(b) if not, the reason therefor?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Not yet.

(b) The matter is still under consideration as a part of the proposed reorganisation of the DVC on a functional basis.

Durgapur Navigational Canal

5417. **Shri Subodh Hansda:**
Shri S. C. Samanta:
Shri Bhagwat Jha Azad:
Shri P. C. Borooah:
Shri M. L. Dwivedi:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Durgapur Navigational Canal is being run departmentally or has been leased out;

(b) the profit and loss account of this canal; and

(c) whether the trial run is over now?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) to (c). The Durgapur Navigational Canal is being operated by Messrs. Hindustan Shipping Co. Ltd. on lease terms since 27th October, 1965. Since this arrangement has been undertaken recently, no financial account of the operation has yet been taken. The total capital expenditure on Navigation up to the end of November, 1965 is Rs. 527 lakhs approximately. There have, however, been no revenue receipts. The trial run preceded the lease arrangement.

घायकर कानून

5418. श्री डा० ना० तिवारी : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि घायकर कानून के अन्तर्गत छूट तथा प्रोत्साहन सम्बन्धी नियमों को बनाने में प्रसाधारण विलम्ब किया जाता है जिस के परिणामस्वरूप करदाताओं को बड़ी परेशानी उठानी पड़ती है ;

(ख) क्या सरकार को इस सम्बन्ध में कोई शिकायतें मिली हैं ; और

(ग) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की गई है ?

वित्त मंत्री (श्री शचीन्द्र चौधरी) :

(क) जी, नहीं । हालांकि घायकर अधिनियम के अन्तर्गत छूट तथा प्रोत्साहन सम्बन्धी नियमों और योजनाओं को बनाने में प्रावश्यक रूप से कुछ समय लगता है परन्तु इस बात का काफी ध्यान रखा जाता है कि कर निर्धारितियों को कोई कठिनाई या असुविधा न हो और नियमों या योजनाओं के प्रकाशन में होने वाले किसी भी विलम्ब के कारण घायकर अधिनियम के उपबन्धों के अन्तर्गत अथवा मिलने वाले लाभ से बे बंचित न रहें ।

(ख) जी, नहीं ।

(ग) सवाल नहीं उठता ।